

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

R.P.no.38/93

Date of order: 13-7-73

in

O.A. No.266/91

Between

Syed Ibrahim

.. Petitioner

and

1. The Chief Postmaster General  
Ap Circle, Hyderabad-1.

2. The Sr.Superintendent of Postoffices  
Hyderabad SE Division, Hyd-27 .. Respondents

Counsel for the Petitioner :: Party-in-Person

Counsel for the Respondents :: Mr NV Ramana, Addl.CGSC

CORAM:

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER(JUDL.)

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ORDER

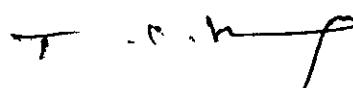
(BY CIRCULATION)

This Review Petition is filed by the

Petitioner herein under Section 22(iii)(f) of the  
Central Administrative Tribunals Act, read with Rule 17  
of the Central Administrative Tribunals (Procedures)  
Rules, 1987 to review our judgement dated 28.8.92.

After going through the grounds raised in this RP, we  
proceed to decide this RP by circulation under Rule 17(3)  
of Central Administrative Tribunals (Procedures)Rules.

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2. OA 266/91 had been filed by the Petitioner herein to direct the respondents to issue necessary orders for encashment of earned leave for 29 days that was due to the applicant. We had held in our Judgement dated 28.8.92, while dismissing the OA, that the applicant had only 211 days of earned leave to his credit at the time of his retirement and not 240 days as claimed by him. Hence, for the reasons mentioned in the Judgement dated 28.8.92, OA 266/91 was dismissed. The present Review Petition is filed to review our Judgement dated 28.8.92 passed in OA 266/91.

3. This RP is filed by the applicant on 17.6.83. The office records disclose that the judgement in OA 266/91 had been despatched to the applicant on 9.9.92. In the usual course, the applicant should have received the copy of this order within 3 or 4 days on or after 9.9.92. So in terms of Rule 17 of the Central Administrative Tribunals (Procedures)Rules, 1987, the applicant should have approached this Tribunal within 30 days from the on or before date of communication of this order i.e. 9.10.92. So, there is a gap of 8 months delay in preferring this RP, by the applicant. The applicant has not filed any application to condone the delay of 8 months in this RP. No sufficient cause also is made out by the applicant in this RP to explain the delay of nearly 240 days in filing this RP. In view of this position, we do not have any difficulty to hold that this RP is barred by time. We have gone through the contentions raised by the Petitioner. The very same points that were urged in the

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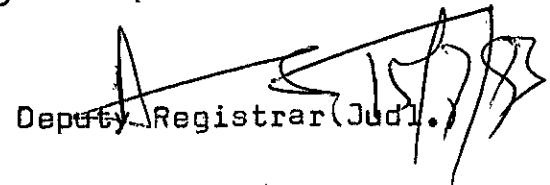
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OA are again sought to be raised in this Review Petition.  
Hence, the RP is rejected as time barred.

  
(T.CHANDRASEKHARA REDDY)  
Member(Judl.)

Dated: 13-7-1993

  
Deputy Registrar (Judl.)

Copy to:-

1. The Chief Postmaster General, A.P.Circle, Hyderabad-1.
2. The Sr. Superintendent of Post Offices, Hyderabad SE Division, Hyderabad-27.
3. One copy to Sri. Syed Ibrahim, (Party-in-person), 17-8-419/2E, Bagh Jahanara, Yakutpura, P.O.Hyd.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-

*3rd Oct  
Recd 15/10/93*

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R.P. 38793

O-A-266/91

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CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 13/7/1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. NO. 38793.

in

O.A. No. 266/91.

T.A. No. (w.p. \_\_\_\_\_)

Admitted and Interim directions  
issued.

Allowed

Dismissed of with directions

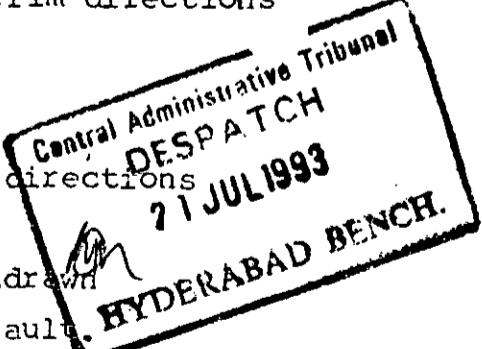
Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.



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7/7/93